

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 5

C.P. (IB)/243(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **08.04.2024**

NAME OF THE PARTIES: **EDELWEISS ASSET RECONSTRUCTION**
 COMPANY LIMITED VS OM OMEGA
 SHELTERS PRIVATE LIMITED

Section 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/243(MB)2024

- 1) Ms. Simran Grover, Ld. Counsel for the Financial Creditor is present. None present for the Corporate Debtor, when the matter is called out.
- 2) The matter is coming up on Board for the first time. In that view of the matter, Registry is hereby directed to serve Notice upon the Corporate Debtor, clearly intimating the next date of hearing and to file and place on record Compliance Report, well before the adjourned date.
- 3) In addition to the Notice ordered to be issued by the Registry, Financial Creditor is hereby directed to serve Notice upon the Corporate Debtor, clearly intimating the next date of hearing, by all available means (i.e. Speed Post, E-mail, etc.) and to file and place on record Affidavit showing service

of Notice upon the Corporate Debtor, within a period of Ten (10) days from today.

- 4) Financial Creditor is further directed to serve a copy of the present Company Petition upon the Corporate Debtor, forthwith, if not served earlier.
- 5) After receipt of copy of the Company Petition, Corporate Debtor is hereby directed to file and place on record Affidavit in Reply well before the adjourned date thereby duly serving a copy to the other side well in advance.
- 6) Registry is further directed to accept Hard Copies of the Company Petition to have it on record.
- 7) Stand over to 25.04.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare